

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 298/TD/2024**

Subject : Petition for grant of Category-V licence for inter-State trading in electricity in all the States and Union Territories of India under Regulation 6(1) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and the Electricity Act, 2003.

Petitioner : Clean Max Fusion Power LLP (CMFP)

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties present : Ms. Mandakini Ghosh, Advocate, CMFP  
Ms. Aradhya Singh, CMFP

**Record of Proceedings**

The matter was taken by virtual hearing.

2. At the outset, the learned counsel for the Petitioner, Clean Max Fusion Power LLP submitted that all the information/details as sought by the Commission *vide* Record of Proceedings for the hearing dated 26.9.2024 has been furnished by the Petitioner through a compliance affidavit dated 22.10.2024. Learned counsel further submitted that the Petitioner has complied with all the procedural requirements in the matter and thus, the Category-V inter State trading licence may be granted to the Petitioner.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**